



2026:AHC-LKO:7753-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 70 of 2026

Yogesh Kumar Agarwal

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Urban Development Lko
And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Vimal Kumar Pandey
Counsel for Respondent(s)	: C.S.C., Sankalp Dewari, Shailendra Singh Chauhan

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Shri Yatindra Pathak, learned counsel, has filed his 'vakalatnama' on behalf of opposite party no.2 and Ms. Dr. Pooja Singh, learned counsel, has filed her 'vakalatnama' on behalf of opposite party no.3, which are taken on record.

2. Heard.

3. After arguing at some length, counsel for the petitioner seeks permission to withdraw the present writ petition with liberty to file a fresh but not as a P.I.L., rather as a person aggrieved as petitioner himself has been issued a notice for deposit of water tax.

4. In view of above, petition is **disposed of** with liberty to the petitioner to file a fresh petition as aforesaid.

February 2, 2026
Praveen

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)